

ITEM NO.37

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.48483/2024

(Arising out of impugned final judgment and order dated 16-10-2024 in WP No.26038/2024 passed by the High Court for The State of Telangana at Hyderabad)

POGULA RAMBABU

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Navin Pahwa, Sr. Adv.
Mr. P. Mohith Rao, AOR
Mr. Shaik Sohil Akthar, Adv.
Ms. J. Akshitha, Adv.
Mr. Eugene S Philomene, Adv.
Mr. Abhik Chimni, Adv.
Ms. Aparajita Jamwal, Adv.

For Respondent(s) Mr. Niranjana Reddy, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Kumar Vaibhaw, Adv.
Ms. Devina Sehgal, Adv.
Mr. S. Uday Bhanu, Adv.
Mr. Sakeeth Kasibhatla, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The Special Leave Petition arises from an interlocutory order of a Division Bench of the High Court for the State of Telangana dated 16 October 2024. The High Court has specifically clarified that any selection which is made in pursuance of the examination which is to be conducted by Telangana Public Service Commission for Group-I Services, shall abide by final outcome of the proceedings. The proceedings have been listed before the High Court on 20 November 2024.
- 2 The Court is apprised of the fact that the examination is due to commence today (21 October 2024) at 2 pm and students have already reported at the examination centres.
- 3 In this view of the matter, we are of the considered view that any interim order in these proceedings would cause substantial dislocation in the conduct of the examination, which we are hence disinclined to do. The High Court has already clarified that any selection which is made hereafter shall abide by the final outcome of the matter. However, we would request the High Court to earnestly endeavour to take up the petition before the results are declared and preferably on 20 November 2024, when the petition is due to come up for hearing.
- 4 The Special Leave Petition is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar